

IN THE INCOME TAX APPELLATE TRIBUNAL "SMC"
(Virtual Court Hearing), BENCH KOLKATA

Before Shri Sanjay Garg, Judicial Member

I.T.A. No.1319/Kol/2019
Assessment Year: 2014-15

Shreenath Finvest (P) Ltd.....Appellant
51, Nalini Seth Road,
6th Floor, Room No.601,
Kolkata-700007.
[PAN: AAEC2153B]

vs.

ITO, Ward-9(4), Kolkata.....Respondent

Appearances by:

None appeared on behalf of the appellant.

Shri Jayanta Khanra, JCIT, Sr. DR, appeared on behalf of the Respondent.

Date of concluding the hearing : July 14, 2021

Date of pronouncing the order : August 03, 2021

ORDER

The present appeal has been preferred by the assessee for the assessment year 2014-15 against the order dated 08.04.2019 of the Commissioner of Income Tax(Appeals)-15, Kolkata.

2. The Id. Counsel for the assessee, at the outset, has submitted that the assessee has settled the matter under Vivad Se Vishwas Scheme, 2020 launched by the Department. He, therefore, wish to withdraw the aforesaid appeal. Under the circumstances, I allow the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 03.08.2021.

Sd/-

[Sanjay Garg]
Judicial Member

Dated: 03.08.2021.

RS

Copy of the order forwarded to:

1. Shreenath Finvest (P) Ltd
2. ITO, Ward-9(4), Kolkata
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Sr.PS/D.D.O, Kolkata Benches